GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

STARRED QUESTION NO:354
ANSWERED ON:28.07.2009
AMENDMENTS IN CABLE TV NETWORKS (REGULATION) ACT, 1995
Naik Dr. Sanjeev Ganesh;Sule Supriya

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Telecom Regulatory Authority of India had submitted their recommendations on restructuring of cable services in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the Cable Television Networks (Regulation) Act, 1995 in pursuance thereof; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT AS REFERRED IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 354 TO BE ANSWERED ON 28.7.2009.

- (a) & (b): Yes, Sir. The Telecom Regulatory Authority of India (TRAI) has submitted its recommendations on 25.7.2008 to the Government. TRAI has recommended change in the present legal provisions and regulatory framework including provisions for licensing at district level, state level and country level, imposition of license fee and administrative cess, change in eligibility conditions and necessary documentation such as PAN, ID Proof, Income and service tax returns, etc. to be submitted for issue, renewal, termination and suspension of license, quality of service, addressability, FDI, etc. These recommendations are available at the website of TRAI (www.trai.gov.in)
- (c): The amendment of the Cable Television networks (Regulation) Act, 1995 in the light of the recommendations of TRAI regarding 'restructuring of cable services' are under consideration of the Government.
- (d): Does not arise.